

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 306 & 307 of 2013

Dated : 13th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 306 of 2013

M/s Maithon Power Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Dhruv Chopra

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay for R.1
Mr. Aashsih
Ms. Shreya Munoth for R.2
Mr. Dushyant Manocha**

Appeal No. 307 of 2013

M/s Maithon Power Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Dhruv Chopra

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay for R.1
Mr. Atul Singh for R-2, TPDDL**

ORDER

The learned counsel for the Respondent No.2 is filing the reply in Appeal No. 307 of 2013 today after serving copy on the other side.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 29.05.2014 after serving copy on the other side.

Post the matter for hearing on **10.07.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js